CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.299/AT/2025

- Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of Rs. 596.21 million up to the validity of TSA for the "Transmission system for Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd.) in Gujarat Part B" being established by the Petitioner.
- Petitioner : Lakadia B Power Transmission Limited (LBPTL)
- Respondents : Central Transmission Utility of India Limited and Ors.

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- Petitioner : Lakadia B Power Transmission Limited
- Respondents : Central Transmission Utility of India Limited and Ors.
- Date of Hearing : **25.3.2025**
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, LBPTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions had been filed for the adoption of transmission charges for the inter-State Transmission System i.e., "Transmission System for Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd.) in Gujarat Part B" (hereinafter referred to as "the Project") discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for establishing the said Project. Learned counsel further submitted that all the requirements under the Transmission Licence Regulations, 2024 have already been complied with by the Petitioner and CTUIL has also given its recommendations under Section 15(4) of the Electricity Act, 2003 for the grant of transmission licence to the Petitioner. 2. Considering the submissions made by the learned counsel of the Petitioner, the Commission directed as under:

(a) The Petitioner to implead all beneficiaries of the Western Region along with the developer of Lakadia S/s i.e. WRSS XXI (A) Transco Ltd., as parties to the present petitions and to file the revised memo of parties within two days.

(b) Admit and issue notice to the Respondents along with the impleaded Respondents, subject to just exceptions.

(c) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

(d) CTUIL to file the following information on an affidavit in the given format, within two weeks:

i) Inter-Connecting Upstream and Downstream Transmission System in following table:

SI. No.	Particulars	Detail of the transmission system	STU/IST S	Implementing Agency	Implementation mode (RTM/ TBCB)	Commissioning Schedule/ status
1	Upstream Transmission system					
2	Downstream transmission system					

ii) The details of the connectivity/ GNA granted and/ or applications received at Lakadia PS as per the following table with relevant documents:

SI. No.			Quantum of connectivity/ GNA granted/ applied for (in MW)	Start date of connectivity/ GNA
1				

3. The matters will be listed for the hearing on **6.5.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)

A RoP in Petition No. 299/AT/2025 and Anr.